

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu/Srinagar

Phone No. 0191-2547169-(J)
0194-2506262-(S)

NOTIFICATION

Srinagar, the 10th September, 2020

S.O-209 -Whereas, on 14-03-2020 Police Station Tarzoo Sopore received a reliable information about the hiding of terrorists hiding in village Bulgam with the intention to commit terrorist activities in the area; and

2. Whereas, joint cordon and search operation was launched and during search one terrorist identified as Danish Hussain Kakroo S/O Mohammad Hussain Kakroo R/O Chasti Colony Old Town Baramulla was arrested and during his personal search one Pistol alongwith Magazine and six Pistol rounds were recovered from his possession; and

3. Whereas, Case FIR No. 18/2020 U/S 20,23 ULA (P) Act, came to be registered in Police Station Tarzoo and investigation was set into motion; and

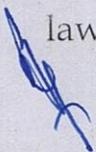
4. Whereas, during investigation site plan of place of occurrence was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under the relevant provisions of law; and

5. Whereas, during further course of investigation it was revealed that the accused Danish Hussain Kakroo was active terrorist of JeM outfit who had recently joined the terrorist outfit; and

6. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of accused Danish Hussain Kakroo S/O Mohammad Hussain Kakroo R/O Chasti Colony Old Town Baramulla in the commission of offences punishable Under Section 20,23 Unlawful Activities (Prevention) Act, 1967:-

7. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

8. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for his prosecution under the provisions of law.



Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offences punishable under section 20,23 ULA (P) Act, in the case FIR No. 18/2020 of Police Station Tarzoo.

By order of the Government of Jammu & Kashmir.

Sd/-

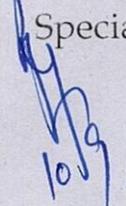
Principal Secretary to Government
Home Department.

No:-Home/Pros/87/S/2020/

Dated:-10-09-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Srinagar. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.


Special Secretary to Government
Home Department.